

C.C.A. 129/95

in
O.A. 1599/94

9.8.99

Hon'ble Mr. S. Dayal, A.M.
Hon'ble Mr. S.K. Agarwal, J.M.

Sri S.N. Srivastava for the applicant.
Sri A.K. Gaur for the Opp. Parties. Learned
counsel for the Opp. Parties stated states
that the order has been complied with and
the letter of sanction has been issued and the
payment shall be made within a week. We, therefore
list this case after a week ^{with} ~~for~~ the stipula-
tion that in case we find that the order
remains uncomplied the Opp. party shall remain
present.

List on 19.8.99.

J.M.


A.M.

Nafees.

19-8-99

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. SKI Naqvi, J.M.

Sri SN Srivastava, counsel for the
applicant. Sri KM. Renu Singh, proxy counsel
to Sri AK Gaur, for the Opp. Parties. Learned
proxy counsel mentions that the order has been
fully complied with and the payment made to the
applicant in this case and that proof of payment
has been adduced in the IInd CA which was filed
in the office on 16-8-99. This CA is not on
record of this case. The office may place the
same on the record of this case and the case be
listed on 26-8-999 for orders.


Member (J) 
Member (A)

Dube

com no. 129/95/94
com no. 159/94.

07-2-2000

Hon. Mr. Justice Meelam Saigya Reddy, I.C.
Hon. Mr. S. Biswas, A.M.

None for the applicant. Mr.

Renu Singh, proxy counsel for
Sri A.K. Gang, counsel for
respondents.

2. Mr. Renu Singh submits
that Respondents have complied
with the order of the Tribunal
in this and hence requested
for dismissal of the content
petition and discharge the
respondents. The same is
recorded.

3. In view of the above
submission this content
petition is closed.

4. If the applicant subsequently
finds that the submission
is incorrect he is at liberty
to file application to recall this
order.

S.O.
P.M.

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V.C.

J